

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH
ORIGINAL APPLICATION NO.170/00139 /2017

DATED THIS THE 23rd DAY OF MARCH 2017

HON'BLE SHRI JUSTICE HARUN-UL-RASHID, MEMBER(J)

S.Krishna Moorthy,
(Retd. Income-Tax Officer),
Aged about 73 years,
S/o late S. Ramaswamy Chetty,
Residing at Door No.265,
white City Layout,
Old Madras Road,
Virgo Nagar Post,
KR.Puram,
Oppositite to Evoma Hotel,
Bangalore - 560 049.

...Applicant

(By Advocate Smt.Beenam PK)

vs.

1.The Chief Commissioner of Income Tax,
Hyderabad-I,
10th Floor, 'B' Block,
IT Towers, AC.Guards,
Hyderabad 500 004.

2.The Principal Commissioner of Income Tax,
Tirupati Charge,
Disciplinary Authority,
Aayakar Bhavan,
KT.Road,
Tirupati 517 507.

3.Shri KP.Hara,
Inquiry Officer,
Additional Commissioner of Income Tax,

JCIT, Range-4,
Income Tax Towers,
10th Floor, 'D' Block,
AC.Guards, Masab Tank,
Hyderabad 500 004.

4. Shri MV.Mahidhar,
Presenting Officer,
DDIT -(Inv), Unit- 2(4),
Income Tax Towers,
10th Floor, 'D' Block,
AC.Guards, Masab Tank,
Hyderabad 500 004.

...Respondents

ORDER (ORAL)

JUSTICE HARUN-UL-RASHID MEMBER (J):

When the matter was taken up for hearing, the learned counsel for the applicant seeks permission to withdraw the OA with liberty to file afresh. Permission granted. OA is dismissed as withdrawn, with liberty to file a fresh OA, if so, advised. No order as to costs.

(JUSTICE HARUN-UL-RASHID)
MEMBER(J)

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